

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-38/2022/1469/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,

Shri Jitu Mani Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati, the <sup>11</sup> 27 February, 2024.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/864 Dated 23.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 02.03.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 01.03.2024 till the morning of 04.03.2024.** The Additional District & Sessions Judge, Goalpara and in his absence, the Civil Judge & Assistant Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the in-charge CJM, Goalpara will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-38/2022/1470/A, dated** , 27-02-2024

Copy to:

✓1. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**